

[English]

Joint Matrimonial Property

928. SHRIMATI SUSEELA GOPALAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a demand from different organisations to bring a legislation on joint matrimonial property;

(b) if so, the details thereof;

(c) whether a request has been made by the Women Commission to make laws for joint matrimonial properties; and

(d) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (d). Government received a memorandum dated 8.3.90 inter alia seeking equal rights for women in all family properties and acceptance of the principle of matrimonial property. Govt. considered the representation. Enactment of any law relating to joint matrimonial property would involve extensive changes in the laws including personal laws applicable to minority communities. It has been the declared policy of the Government not to effect changes in the personal laws of the minority communities unless the necessary initiative therefor comes from the community themselves. Hence, Government has no proposal to undertake any legislation in the matter for the present.

Secretariat for Uttarakhand Development

929. SHRI BALRAJ PASSI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Uttar Pradesh has sanctioned funds for the establishment of Secretariat of Uttarakhand development;

(b) if so, the details thereof including the site selected therefor; and

(c) the time by which the construction work is likely to be started and completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (c). According to information available, the Government of Uttar Pradesh has sanctioned a sum of Rs. 7.5 Lakhs in connection with the feasibility of setting up the Headquarters of Hill Development Department of Gairsen in Chamoli District.

Withdrawal of F.I.R.

930. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any provision in the law to give permission to withdraw F.I.R. lodged by a complainant with the police in a 'criminal' case;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether making a provision to withdraw F.I.R. in the law will help reduce the large number of litigation cases pending in the courts of law in the country; and

(e) if so, the steps proposed to be taken in that direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c). There is no provision in the Criminal Procedure Code for withdrawing F.I.R. lodged with the police. Once the FIR is lodged, the law will take its own course.

(d) to (e). No steps are presently contemplated.

Revenue Collection

931. DR. LAL BAHADUR RAWAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is a fall in the revenue collection due to non-filling up on regular basis of a large number of posts including Group A Accounts & Finance post in the P&T Department;

(b) if so, the quantum of fall in revenue collection, circle-wise, during the last three years; and

(c) the remedial steps to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) There is no decline in absolute revenue collection of DOT in the past three years. The revenue has increased (as per details below) due to various factors including increase in number of DELs and it is difficult to identify the upward or downward pressure on revenue collection of any particular factor.

Year	Total Revenue collection of DOT
1992-93	Rs. 4103.14 crores.
1993-94	Rs. 5484.98 crores.
1994-95	Rs. 6721.76 crores.

(b) In the last three years the revenue of one circle, i.e. West Bengal Circle, declined marginally in 93-94 to Rs. 47.85 cr. as compared to Rs. 48.28 cr. in 93-93. However, it increased subsequently in 94-95 to Rs. 63.02 crores.

(c) May not arise in view of the above.